

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PITHAMPUR POLY PRODUCTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PITHAMPUR POLY PRODUCTS LIMITED
2.	Date of incorporation of corporate debtor	28.07.1994
3.	Authority under which corporate debtor is incorporated / registered	RoC-Gwalior
4.	Corporate Identity No./ Limited Liability Identification No.of corporate debtor	L25202MP1994PLC008513
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 115, Sector- ITI, Industrial Area, Pithampur, Dhar, Madhya Pradesh, India.
6.	Insolvency commencement date in respect of corporate debtor	03.01.2020 (Copy of Order received on 08.01.2020)
7.	Estimated date of closure of insolvency resolution process	01.07.2020 (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Jagdish Kumar Reg.No: IBBI/IPA-001/IP-P00671/2017 2018/11143
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: B56, Wallfort City, Bhatagaon, Ring Road No.1,Raipur,Chhattisgarh-492001. Email id: jkparulkar@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi-110048 Email id: pithampurpoly@aaainsolvency.com
11.	Last date for submission of claims	22.01.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms	<u>A.RELEVANT FORMS</u> Web link : https://ibbi.gov.in/home/downloads

Notice is hereby given that the **National Company Law Tribunal, Indore Bench** has ordered the commencement of a corporate insolvency resolution process of the **Pithampur PolyProducts Limited** on 03.01.2019 (Copy of Order received on 08.01.2020).

The creditors of **Pithampur PolyProducts Limited**, are hereby called upon to submit their claims with proof on or before 22.01.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Jagdish Kumar
Interim Resolution Professional
In the matter of Pithampur Poly Products Limited
Registration No. IBBI/IPA-001/IP-P00671/2017 2018/11143
Date : 11.01.2020
Place : New Delhi